Amount allocated to States for modernisation of police forces

†1686. SHRI RAM NATH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the amount allocated by Central Government to various States for modernisation of State police forces in the current financial year;
 - (b) the amount allocated to Bihar during the current financial year, and
- (c) although law and order is a State subject but considering the lack of resources, whether Government would consider to provide ample amount in proportion to those States which are facing financial crunch in modernising their police forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The amount allocated by Central Government to various States including Bihar for modernisation of State police forces in the current financial year is given in Statement (*See* below). As regards State

[†]Original notice of the question was received in Hindi.

Government of Bihar, during year 2015-16 an amount of ₹ 26.57 crore has been released under the MPF Scheme and for the current financial year an amount of ₹ 25.62 crore has been allocated.

(c) 'Police' is a state subject under the Seventh Schedule of the Constitution of India. Government of India has been supplementing the efforts and resources of the States by implementing the MPF Scheme. Further, unreleased balance funds available at the end of the year are released to States requiring more funds than their normal allocation on account of specific requirements/proposals and to States which are performing better with up-to-date Utilization Certificates (UCs). Further, there is a Contingency Reserve of 5% of total allocation under the scheme which could be approved/released in order to meet emergent and contingent needs of States.

State-wise allocation for the year 2016-17 under MPF scheme

Sl. No.	Name of State	Allocation (₹ in crore)
1.	Bihar	25.62
2.	Chhattisgarh	9.01
3,	Haryana	10.64
4.	Himachal Pradesh	4,88
5.	Jammu and Kashmir	37.00
6.	Jharkhand	8.54
7.	Kerala	14.94
8.	Madhya Pradesh	25.14
9.	Odisha	14.17
10	Rajasthan	28.99
11.	Tamil Nadu	32,31
12.	Uttar Pradesh	58.59
13.	Uttarakhand	4.68
14 _c	West Bengal	26.80
15.	Arunachal Pradesh	3.64
16.	Assam	24.47
17.	Manipur	8.85

4.43

29.

Mizoram

Sl. No.	Name of State	Allocation (₹ in crore)
18.	Meghalaya	3.48
19.	Nagaland	9.96
20.	Sikkim	1.64
21.	Tripura	7.28
22.	Telangana	16.22
23.	Andhra Pradesh	22.68
24.	Goa	0.95
25.	Gujarat	23.72
26.	Madhya Pradesh	25.14
27.	Punjab	15.23
28.	Maharashtra	43.69

Measure for welfare of CAPF

1687. SHRI HARIVANSH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what are the measures taken by the Central Government for the welfare of the Central Armed Police Forces (CAPF);
- (b) whether it is a fact that the promotion avenues at the lower level of these forces are very bleak;
- (c) whether Government has any plan to effect Assured Career Progression in the lower level positions in these forces; and
 - (d) if it is already in force, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The following steps, *inter-alia*, have been taken by the Government to ensure the welfare of personnel of Central Armed Police forces (CAPFs) & Assam Rifles (AR).

- (i) In case of death while on duty, Next of kin of deceased personnel are entitled for extra ordinary family pension as computed in terms of Central Civil Services (Extra Ordinary Pension) Rules and scheme for Liberalized Pensionary Award.
- (ii) Ex-gratia lump sum compensation @ ₹ 35 lakhs for death on active duty and
 @ ₹ 25 Lakhs for death on duty as the case may be, is entitled to Next of Kin of the deceased personnel.